

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01085/2018**

**Dated Tuesday the 30<sup>th</sup> day of October Two Thousand Eighteen**

**PRESENT**

**HON'BLE MRS. JASMINE AHMED, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

J.Mohan,  
No. 28, 1<sup>st</sup> Floor, Veeramamunivar Street,  
Radhakrishnan Nagar,  
Near Kathirkamam,  
Puducherry 9. ....Applicant

By Advocate Mr. C. Anbu for M/s. M.R.Thangavel

Vs

1.Union of India, rep by,  
The Government of Union Territory of Puducherry,  
Through the Secretary to Government,  
Department of Home,  
Chief Secretariat, Puducherry.

2.The Commandant General of Home Guards/  
Director General of Police,  
Puducherry.

3.The Senior Superintendent of Police,  
(Crime & Intelligence),  
Puducherry.

4.The Superintendent of Police (Head Quarters),  
Police Department,  
Puducherry.

5.Thiru R. Perumal,(H.G.2274),  
Puducherry.

6.Thiru N.Prathap, (H.G. 2275),  
Puducherry.

7.Thiru V. Elaya Selvam, (H.G. 2276),  
Karaikal.

8.Thiru M.Rajesh Kumar, (H.G.2281),  
Puducherry.

9.Thiru J.Iyyappan, (H.G.2282),  
Puducherry.

10.V.Babu, (H.G.2283),  
Puducherry.

....Respondents

## **ORAL ORDER**

### **(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))**

The applicant has filed this OA seeking the following reliefs :

"i. To set aside the order of the 4<sup>th</sup> respondent made in proceedings No. 6100/Est.1(B)/A1/Pol/HG/Absorption/2017 dated 13.10.2017 in so far it doesn't include the applicant in selection list and consequently direct the respondents to absorb the applicant as "Police Constable" on the basis of seniority list of Home Guards with permission to complete Higher Secondary +2 course within four years period with all consequential and monetary benefits and

ii. To pass such further or other order as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice."

2. It is seen that a representation dt. 03.07.2018 has been submitted by the applicant requesting to grant relaxation of educational qualification for absorption as Police Constable. He also states that no decision has been taken and no reply has been filed by the respondents. He also states that a direction may be given by this Tribunal to decide his representation within a stipulated time frame.

3. Taking into account the above submission, we feel it unnecessary to keep pending the OA. Accordingly, the respondents are directed to take a decision on the representation of the applicant dt. 03.07.2018 within a period of six weeks from the date of receipt of certified copy of this order by passing a detailed reasoned and speaking order.

4. OA is disposed of. It is made clear that nothing has been commented on the merits of the case.

**(T.Jacob)**  
**Member(A)**

**30.10.2018**

SKSI

**(Jasmine Ahmed)**  
**Member(J)**